

ORDER SHEET

Asicant

W.P 38661/82

Respondent

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
3.7.86.	<p>This writ petition is obtained from High Court of Karnataka als 29 of the Administrative Tribunal Act 1985.</p> <p>There are two respondents. Both of them have been served. R-1 is represented by counsel. Objections have not been filed. The matter is ready for being posted before bench.</p> <p>Notice may be issued to respondents and also to the counsel (in case of R-1) intimating fresh date of hearing. Applicant may be intimated through this counsel.</p> <p>A date may be fixed for intimation to both the parties.</p> <p>Resists Notice served counsels. postulated sanction 18/86 for further proceedings. Jm 317</p>	

Date	Office Notes	Orders of Tribunal
	<p>Notice issued to the parties through their respective advocates on 22/5/86</p> <p style="text-align: right;">A 22/5</p>	
1/8/86		<p>Shir Shir Prakesh for applicant present. None for Respondents.</p> <p>Post on 26/9/86.</p> <p>B.O</p> <p>Mr</p> <p>1/8/86.</p>
19.8.86	<p>Notice dt 18.8.86 issued to the respondents in added.</p>	
26.9.86	<p>None present for the applicant. Mr M. Sreenivasulu, present for the respondents. The case is adjourned to 22/10-10-1986. Notice is to be issued to the parties about the next date of hearing.</p> <p style="text-align: right;">BO</p> <p style="text-align: right;">26/9/86</p> <p style="text-align: right;">Count-2</p>	
26.9.86	<p>Notice sent.</p> <p style="text-align: right;">26/9</p>	
22/10/86	<p>None present. Application is adjourned to 10/11/86.</p> <p style="text-align: right;">BO.</p> <p style="text-align: right;">3</p> <p style="text-align: right;">Col H. 2</p>	

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET
Application No 967 of 1986 (T).

Applicant

Sathash

Advocate for Applicant

(Signature)

Respondent

Divisional P. Manager
Central Bank Ltd. Bangalore

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
10/11/86	<p>The Honble. Shri. Ch. Ramakrishna Rao (JM)</p> <p>The Honble Shri. P. Srinivasan (AM).</p> <p>Both Both Side Counsel Absent.</p> <p>Application is Dismissed for non prosecution.</p> <p align="right">B.D. <i>(Signature)</i> 10.11.86</p>	<p>The case was called on several times. No one has appeared for the applicant. We notice that even on the last two occasions, when the matter was fixed for hearing, i.e., on 26.9.1986, and 22.10.1986, neither the applicant, nor any of his representative was present. It seems, therefore, that the applicant is not interested in pursuing this application. The application is, therefore, dismissed for non-prosecution. There will be no order as to costs.</p> <p align="right"> <i>(Signature)</i> P. Srinivasan (CH. R.K. RAO) (P. SRINIVASAN) MEMBER(J) MEMBER(A) 10.11.1986. 10.11.1986. dms. </p>
27-1-87	<p>order dt. 10-11-86 iss ued to all the Parties Concerned.</p> <p>TRB.</p>	